CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.312/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption

of tariff discovered through Competitive Bidding Process for Supply of 1200 MW Firm and Dispatchable Power (FDRE – 2) from ISTS-Connected Renewable Energy (RE) Power Projects with Energy Storage System with "Greenshoe Option" of

additional capacity upto 1200 MW.

Petitioner : SJVN Limited (SJVNL)

Respondents : Hero Solar Energy Private Limited and Ors.

Date of Hearing : **2.4.2025**

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Adarsh Tripathi, Advocate, SJVNL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking adoption of tariff for the 1200 MW Firm and Dispatchable Power from Renewable Energy Power Projects with Energy Storage System along with additional capacity up to 1200 MW under Greenshoe Option connected with the inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Firm and Dispatchable Power from Grid Connected Renewable Energy Power Projects with Energy Storage Systems" ('the Guidelines') dated 9.6.2023, along with the subsequent amendment thereto, issued by the Ministry of Power, Govt. of India. Learned counsel also sought liberty to place on record the copies of the Power Purchase Agreements and the Power Supply Agreements already executed by the Petitioner.

- After considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:
 - (a) Admit and issue notice, subject to just exceptions.
 - (b) The Respondents to file their respective replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
 - (c) The Petitioner to file on an affidavit a copy of the certificate of the Bid Evaluation Committee to the effect that (i) Bidding Process and the evaluation has been

conducted in conformity to the provisions of the RfS, and (ii) the price of selected offer is reasonable and consistent with the requirement, in terms of Clause 11.2 of the Guidelines, within two weeks.

3. The Petition will be listed for the hearing 13.5.2025.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)